

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)
RAJYA SABHA
UNSTARRED QUESTION NO- 638
ANSWERED ON-23/07/2026

IMPLEMENTATION OF NATIONAL SPORTS GOVERNANCE ACT, 2025

638 SHRI AJAY MAKAN

Will the MINISTER OF YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the present status of implementation of the National Sports Governance Act, 2025, including the constitution of the National Sports Board and the National Sports Tribunal;
- (b) whether the rules under the Act have been notified and if not, the timeline therefor;
- (c) the manner in which the Act is proposed to ensure accountability, transparency and good governance in National Sports Federations; and
- (d) the steps taken to bring National Sports Federations and the BCCI into compliance with the Act?

ANSWER

THE MINISTER OF YOUTH AFFAIRS AND SPORTS
(DR. MANSUKH MANDAVIYA)

(a) & (b) National Sports Governance Act 2025 (NSG Act 2025) has been enacted by the Parliament. In this regard, the Central Government has notified the following in exercise of powers conferred under the Act:

- Enforcement of Select provisions of the Act notified vide notification dated 31.12.2025 and 12.05.2026.
- National Sports Board (Search-cum-Selection Committee) Rules, 2026 notified on 08.01.2026
- National Sports Governance (National Sports Bodies) Rules, 2026 notified on 12.01.2026
- National Sports Governance (National Sports Tribunal) Rules, 2026 notified on 22.05.2026

- National Sports Governance (National Sports Board) Rules, 2026 notified on 22.05.2026

The National Sports Governance Act, 2025 envisages the establishment of two statutory bodies, namely, the National Sports Board (NSB) and the National Sports Tribunal (NST). In furtherance of the provisions of the Act, the Ministry constituted the Search-cum-Selection Committee for the NST on 16.04.2026 and the Search-cum-Selection Committee for the NSB on 15.06.2026 for the appointment of the Chairperson and Members of the respective statutory bodies.

(c) The National Sports Governance Act, 2025 seeks to ensure accountability, transparency and good governance in National Sports Federations through a comprehensive statutory framework based on the basic universal principles of good governance, ethics and fair play of the Olympic and sports movement, the Olympic Charter, the Paralympic Charter, and international best practices. The Act prescribes a mandatory uniform governance structure for all National Sports Bodies including defined representation for women, athletes and Sportspersons of Outstanding Merit. It mandates the constitution of Athlete Committees, Ethics Committees and Dispute Resolution Committees, provides for free and fair elections by requiring elections of National Sports Federations to be conducted by Electoral Officers appointed from the National Sports Election Panel, provides for establishment of National Sports Board as the apex regulatory body and for the establishment of the National Sports Tribunal for the resolution of sports grievances and sports disputes in a unified, equitable and effective manner.

(d) Section 8 (5) of the Act provides that “All sports Organisations recognized as National Sports Bodies by the Central Government before the commencement of this Act, shall be deemed to have Board recognition under this Act and the provisions of this Act shall, mutatis mutandis, apply to such organization.” Accordingly, the Ministry, in furtherance of the implementation of the NSG Act, 2025 and the Rules framed thereunder, has vide its letters dated 28.01.2026 and 17.06.2026, asked all recognized National Sports Federations, to amend their constitutions/bye-laws in conformity with the provisions of the Act and the Rules framed thereunder within the stipulated timelines as prescribed under National Sports Governance (National Sports Bodies) Rules, 2026. Board of Control for Cricket in India (BCCI) at present has not been recognized as a NSF.
